

to examine Conversion of Coal into Gaseous and Liquid Fuels, alter considering recommendations of the various committees including Ghosh Committee, in their report submitted to the Government in May 1984, have recommended against the immediate implementation of a programme for producing synthetic fuel from coal on account of the High expenditure cost involved in such a programme.

There is no proposal under consideration of the Govt. to use alcohol in substitution of petrol or in admixture with petrol, as automotive fuel as the country is not deficient in this product.

#### **Contact between India and France on Bombay High**

1030. SHRI SATYA PRAKASH MALAVIYA: Will the Minister of ENERGY be pleased to state:

(a) whether Government's attention has been drawn to a news item, which appeared in the Business Standard dated the 9th. July, 1984 to the effect that CFP of France is to extend its present 4 year contract for another 6 years with ONGC for Bombay High; and

(b) if so, what are the details of the new proposed contract?

THE MINISTER OF ENERGY (SHRI SHIV SHANKAR): (a) and (b) The present contract between ONGC and CFP of France for consultancy services in Bombay High is due to expire on 5-4-1985. No proposals for its further extension have been received from ONGC.

#### **Foreign collaboration of Bharat Steel Tubes**

1931. SHRI SATYA PRAKASH MALAVIYA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that Bharat Steel Tubes is to diversify in collaboration with Perstrup, which has been cleared by the Government;

(b) whether Bharat Steel Tubes is also collaborating with UK Scaffolding Company with the approval of Government; and

(c) what is the total paid-up capital of Bharat Steel Tubes and the names of Share|bond|Debenture holders holding more than Rs. 10 lakhs stock in the company?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL):

(a) Yes, Sir. The Government have approved the proposals of Bharat Steel Tubes Ltd. for collaboration with M/s Perstorpab, Sweden, in connection with their project for manufacture of industrial laminates.

(b) No Foreign Collaboration application from Bharat Steel Tubes for Collaboration with M/s U.K. Scaffolding Co. has been received in the Secretariat for the Industrial Approvals during the years 1983 and 1984.

(c) The paid-up capital of Bharat Steel Tubes Ltd. is Rs. 45,00,000/- The following were three shareholders holding shares of the value of Rs. 10 lakhs or more:

1. Oriental Bank of Commerce
2. Oriental Fire & General Insurance Co. Ltd.
3. M/s Raunaq & Co. Pvt. Ltd.

There was one debenture holder namely Unit Trust of India holding debenture of value Rs. 10 lakhs and above. There are no bond holders.

#### **Coal deposits in Darjeeling District**

1932. SHRI BADRI NARAYAN PRADHAN: Will the Minister of ENERGY be pleased to state:

(a) whether Government are aware of the fact that there are two coalmines with rich coal deposits at Bagrakote (Chuna-bhati) in Darjeeling district;

(b) if so, whether Government have conducted any survey and received the report thereof; and

(c) whether Government have any proposal to commission these mines imder the public or cooperative sector?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI DALBIR SINGH): (a) to (c) The Geological Survey of India has carried out large scale mapping during 1976-77 and 1977-78 field sessions, which established the existence of 5 to 6 thin lenticular coal horizons rening in thickness from 0.4 metres to 1.66 metres over a strike length of 15 km in the area bounded by Lish river in the West and Chel river in the East. However, due to tectonic disturbances the coal is cruched and rarely eccurs as lumps, and as such no reliable estimate of reserves can be made. The information gathered so far ffom surface observations do not warrant any large scale mining in the area.

#### **Shifting of Dhameta post office in Kangra**

1933. SHRI SURAJ PRASAD: WUI the Minister of COMMUNICATIONS be pleased to state:

ia.) whether it is a fact that the Dhameta Post Office in Kangra District has been shifted from Main Bazar of Dhameta to some other village in Samkad, which is less populated with no security arrangements in the building where the post office has been housed and that too on hire rent than the earlier one; and

(b) if so, what are the details in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL): (a) and (b) The post office has been shifted from a building in Dhameta Village with inadequate accommodation to a suitable building in Samkad Village which id situated at the road head near BUB Stand and is more comodious. The rent for the old building

was Rs. 180]- per month while for the new building the rent is Es. 450/- per month. Dhameta village has been merged in Damarea and only 25 per cent of the village is populated now. The population of the merged area of Dhameta is residing now in Samkad village. Most of the offices of State Government and educational institutions are also located in Samkad village.

#### **Identification of Protinex as Drug**

1934. SHRI NAND KISHORE BHATT: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) what are the findings of the group which was constituted to verify whether Protinex is a drug or not;

(b) whether it is a fact that this group was also to verify whether Protinex is manufactured by Pfizer under a valid Industrial Licence or not;

(c) what are the detailed findings of this working group on various issues of this multinational company;

(d) what is the price fixed by his Ministry for Protinex and at what price this product is being sold in the country; and

(e) whether it is also a fact that this company is selling formulations based on Oxytetracycline at exorbitant prices without the approval of his Ministry and if so, why action has not been taken so far against the company?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE): (a) to (c) An Inter Departmental Committee, which was set up in September, 1983 to go into this question, has virtually finalised its report. The Committee has concluded that M/s. Pfizer were licensed to manufacture only bulk Protein Hydrolysate and while they were producing this item, they have been manufacturing Protinex without obtaining any industrial licence tot it under the Industries (Development &